

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GEETAPURAM PORT SERVICES LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Geetapuram Port Services Limited
2. Date of incorporation of corporate debtor	22/01/1999
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63012MH1999PLC117964
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 219, Vardhaman Chambers, Sector 17, Plot No. 84, Vashi, Navi Mumbai, Mumbai,
6. Insolvency commencement date in respect of corporate debtor	27.07.2023 <i>Hon'ble NCLT admitted CIRP vide Order dated 23.06.2023, however, the IRP was finally appointed vide Order dated 17.07.2023. (Order copy uploaded on 27.07.2023)</i>
7. Estimated Date of closure of Insolvency Resolution Process	23.01.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Padma Ganesh Reg. No. – IBBI/PA-003/IP-N00246/2019-2020/12854
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: C1-1503, Integrated Kamal, Hira Nagar, Goregaon Mulund Link Road, Mulund West, Mumbai Suburban, Maharashtra – 400 080 Email: padmaganeshandco@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Ms. Padma Ganesh (IRP) C/o – M/s Brahmayya & Co., Ground Floor, DLF Plaza Tower, Qutub Enclave, Block B, Sector 26A, Gurgaon - 122 002 Email: ip.geetapuram@gmail.com
11. Last date for submission of claims	10.08.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, none as on date
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads <i>Kindly refer Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 for latest formats.</i>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Geetapuram Port Services Limited** on **27.07.2023**. The creditors of **Geetapuram Port Services Limited**, are hereby called upon to submit their claims with proof on or before **10/08/2023** to the interim resolution professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, if any, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 29.07.2023
Place : Navi Mumbai




Padma Ganesh
Interim Resolution Professional
IBBI/PA-003/IP-N00246/2019-2020/12854

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8.	Name and registration number of the insolvency professional acting as interim resolution professional	Padma Ganesh Reg. No. – IBBI/IPA-003/IP-N00246/2019-2020/12854
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C1-1503, Integrated Kamal, Hira Nagar, Goregaon Mulund Link Road, Mulund West, Mumbai Suburban, Maharashtra – 400 080 Email: padmaganeshandco@gmail.com
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Date : 29.07.2023

Place : Navi Mumbai

Name and signature of Interim Resolution Professional
Sd/- Padma Ganesh

फॉर्म ए जाहीर उद्घोषणा

(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

गीतापुरम् पोर्ट सर्व्हिसेस लिमिटेडच्या धनकोचे लक्ष वेधण्याकरिता

तपशील

१.	कॉर्पोरेट कर्जदाराचे नाव	गीतापुरम् पोर्ट सर्व्हिसेस लिमिटेड
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	२२.०१.१९९९
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले	कंपनी निबंधक - मुंबई
४.	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्त्व ओळख क्रमांक	U63012MH1999PLC117964
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	कार्यालय क्र. २१९, वर्धमान चेंबर्स, सेक्टर १७, प्लॉट क्र. ८४, वाशी, नवी मुंबई, मुंबई
६.	कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	२७.०७.२०२३ माननीय एनसीएलटी यांनी आदेश दिनांक २३.०६.२०२३ नुसार सीआयआरपी स्वीकारला, तथापि, आयआरपी अंतिमतः दिनांक १७.०७.२०२३ रोजीच्या आदेशानुसार नियुक्त. (आदेश प्रत दि. २७.०७.२०२३ रोजी अपलोड)
७.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	२३.०१.२०२४
८.	अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	पद्मा गणेश नोंद. क्र.: IBBI/PA-003/IP-N00246/2019-2020/12854
९.	मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	पत्ता: सी१-१५०३, इटीग्रेटेड कमल, हिरा नगर, जोरगाव मुलुंड लिंक रोड, मुलुंड पश्चिम, मुंबई उपनगर, महाराष्ट्र-४०००८० ईमेल: padmaganeshandco@gmail.com
१०.	अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ईमेल	पत्ता: कु. पद्मा गणेश (आयआरपी), द्वारा - मे. ब्रह्मच्या अॅण्ड कं., तळमजला, डीएलएफ प्लाझा टॉवर, कुतुब एन्क्लेव्ह, ब्लॉक बी, सेक्टर २६ए, गुरुगाव - १२२००२ ईमेल: ip.geetapuram@gmail.com
११.	दावे सादर करण्याचा अंतिम दिनांक	१०.०८.२०२३
१२.	अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकोचे वर्ग, जर असल्यास.	मर्यादित माहितीच्या आधारे आजपर्यंत काहीही नाही
१३.	वर्गामध्ये धनकोचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे)	लागू नाही
१४.	(अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधीचा तपशील उपलब्ध असेल :	वेब लिंक: https://ibbi.gov.in/home/downloads अद्ययावत स्वरूपाकरिता कृपया भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ पहावे.

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी दिनांक २७.०७.२०२३ रोजी गीतापुरम् पोर्ट सर्व्हिसेस लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश दिले आहेत. गीतापुरम् पोर्ट सर्व्हिसेस लिमिटेडच्या धनकोंना याद्वारे त्यांचे दावे पुराव्यासह १०.०८.२०२३ रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे. आर्थिक धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहित दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. नोंद क्र. १२ समोर नमूद केल्यानुसार वर्गाशी संबंधित वित्तीय धनकोने, फॉर्म सीएमधील वर्गाचे अधिकृत प्रतिनिधी (शून्य) म्हणून काम पाहण्याकरिता नोंद क्र. १३ समोर नमूद तीन दिवाळखोरी व्यावसायिकांमधून अधिकृत प्रतिनिधी म्हणून त्यांची पसंती नमूद करावी.

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

दिनांक: २९.०७.२०२३

अंतरिम ठराव व्यावसायिकांचे नाव आणि स्वाक्षरी

ठिकाण: नवी मुंबई

सही/- पद्मा गणेश